

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 107**  
**137/241-242/PB/2020**

**IN THE MATTER OF:**

Sujita Datta Bhaumik  
v.  
Team 1 Consulting Pvt. Ltd. & Ors.

.... Applicant/petitioner  
.... Respondent

**Order under Section 241-242**

**Order delivered on 19.10.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

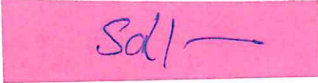
**PRESENT:**

For the Petitioner


Mr. Saurabh Kalia & Mr. Ashish Chauhan, Advs.

**ORDER**

On the mentioning made by the Petitioner counsel, since the Respondent side is absent, list the matter on **02.11.2020** with a peremptory direction to the Respondent side to appear and argue the case on the next date of hearing, failing which, this Bench will be constrained to look into interim reliefs sought by the Petitioner side.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**